

ITEM NO.23 + 58

COURT NO.11

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 21500/2018

(Arising out of impugned final judgment and order dated 04-05-2018 in SA No. 427/2017 passed by the High Court Of Uttarakhand At Nainital)

TANUJA MEHTA

Petitioner(s)

VERSUS

PUBLIC SERVICE COMMISSION

Respondent(s)

(FOR ADMISSION and INTERIM RELIEF and
IA No.111134/2018-EXEMPTION FROM FILING O.T.)

WITH Special Leave Petition (C) Diary No(s). 24951/2018
(IA No.115024/2018-EXEMPTION FROM FILING O.T. and
IA No.115016/2018-PERMISSION TO FILE SLP/TP and
IA No.115022/2018-CONDONATION OF DELAY IN REFILING)

Date : 24-08-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. S.R. Singh, Sr. Adv.
(SLP 21500/2018) Mr. Ayush Negi, Adv.
Mr. Himanshu Tyagi, AOR

(D.No.24951/2018) Mr. Pardeep Gupta, Adv.
Mr. Parinav Gupta, Adv.
Ms. Mansi Gupta, Adv.
Mr. Wazir Singh Malik, Adv.
Mr. Sanjay Chakrobarty, Adv.
Mrs. Vipin Gupta, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Signature Not Verified
Digitally signed by
MAHABIR SINGH
Date: 2018.08.27
17:12:31 IST
Reason: I am the author of this
document.

A similar matter i.e. SLP(C)No(s).20074-20077 of 2018, arising out of the same judgment in S.A. NO.22 of 2017, was dismissed by this Court on 10th August, 2018.

Special Leave Petition (C) Diary No(s). 24951/2018 :

After arguing the matter at some length, learned counsel for the petitioners seeks leave to withdraw the special leave petition with liberty to move the High Court of Uttarakhand by filing a review petition.

The special leave petition is accordingly dismissed as withdrawn with the liberty prayed for.

SLP (C) No(s). 21500/2018 :

In view of the difference of view on the question of issuance of notice (Hon. Banumathi, J. is not inclined to issue notice since similar special leave petitions on the same ground were dismissed by this Court, as mentioned above, and Hon'ble Saran J. is of the view that issuance of notice is required since this special leave petition deals with different qualification), the Registry is directed to place the papers before Hon'ble the Chief Justice of India for appropriate orders for placing the matter before another Bench.

(MAHABIR SINGH)
COURT MASTER

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER